

SHRI K. C. LENKA: I introduce the Bill.

MR. DEPUTY - SPEAKER: The House stands adjourned for lunch to meet at 3.00 p.m.

13.54 hrs.

The Lok Sabha then adjourned for Lunch till Fifteen of the clock

The Lok Sabha re-assembled after Lunch at five minutes past Fifteen of the Clock

[MR. DEPUTY SPEAKER *in the Chair*]

MR. DEPUTY SPEAKER: The House shall now take up Papers to be laid on the Table.

PAPERS LAID ON THE TABLE

Notifications under Merchant Shipping Act, 1958, National Highway Act, 1956 and Major Port Trust Act, 1963 etc.

[*English*]

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): I beg to lay on the Table:-

- (1) A copy of the Merchant Shipping (Tonnes Measurement of Ships) Amendment Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 479 (E) in Gazette of India dated the 6th May, 1992 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
[Placed in Library. See No. LT. 2444/92]
- (2) A copy of the Notification No. S. O. 144 (E) (Hindi and English versions) published in Gazette of India dated the 21st February, 1992 directing that the rates of fee mentioned in the Notification shall not apply to all

permanent bridges on the National Highways costing more than Rs. 25 lakhs and upto Rs. 100 lakhs and completed and opened to traffic on or after the 1st April, 1976 with effect from the 1st May, 1992 under section 10 of the National Highway Act, 1956.

- (3) A copy of the national Highway (Fees for Use of Permanent Bridges) rules, 1992 (Hindi and English versions) published in Notification No. S.O. 145 (E) in Gazette of India dated the 21st February, 1992 under sub-section (3) of section 9 of the National Highways Act, 1956.
[Placed in Library. See No. LT-2445/92]
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trust Act, 1963:-
 - (i) G.S.R. 372 (E) published in Gazette of India dated the 27th March, 1992 approving the Calcutta Port Trust Employee's (Classification, Control and Appeal) Second Amendment Regulations, 1992.
 - (ii) G.S.R. 412 (E) published in Gazette of India dated the 8th April, 1992 approving the Calcutta Port Trust Class I Employees (Accepting of Employment after Retirement) First Amendment Regulations, 1992.
 - (iii) G.S.R. 426 (E) published in Gazette of India dated the 20th April, 1992 approving the Jawaharlal Nehru Port Trust (Grant of Advance in connection with Festivals) Regulations, 1992.
 - (iv) G.S.R. 437 (E) published in Gazette of India dated the 27th April, 1992 approving the Mormugao Port Employees (Allotment of Residences) (Second Amendment) Regulations, 1992.
 - (v) G.S.R. 472 (E) published in Gazette of

India dated the 4th May, 1992 approving the Calcutta Port Trust Employees (Pension) First Amendment Regulations, 1992.

- (vi) G.S.R. 485 (E) published in Gazette of India dated the 11th May, 1992 containing corrigendum to the Calcutta Pilot Service (other than Haldia dock Complex) (Training, Grading and Seniority) First amendment Regulations 1991.
- (vii) G.S.R. 552 (E) published in Gazette of India dated the 25th May, 1992 approving the Viskhatnam Port Employees (Festival Advance) Amendment Regulations, 1992.
- (viii) G.S.R. 569 (E) published in Gazette of India dated the 1st June 1992 approving the Mormugao Port Employees (Allotment of Residences) First Amendment Regulations; 1992.
[Placed in Library. See No. LT-2446/92]
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government on the working of the Indian Road Construction Corporation Limited, New Delhi, for the year 1990-91.
- (ii) Annual Report of the Indian Road Construction Corporation Limited, New Delhi, for the year 1990-91 along with audited Accounts and comments of the comptroller and Auditor General thereon.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
[Placed In Library See No. LT-2447/92]

**Notification Under Companies Act
1956 and Representation of People
Act 1951**

THE MINISTER OF STATE IN THE
MINISTRY OF LAW, JUSTICE AND
COMPANY AFFAIRS (SHRI H.R.
BHARDWAJ): I beg to lay on the
Table:-

- (1) A copy of the Companies (Central Government's) General Rules and Forms (Third Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 484 (E) in Gazette of India the 11th May, 1992 under sub-section (3) of the section 642 of the Companies Act, 1956.
[Placed in Library. See No. LT-2448/92]
- (2) A copy of the Conduct of Elections (Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. 230 (E) in Gazette of India dated the 24th March 1992 under sub-section (3) of section 169 of the Representation of the People Act, 1951 together with an errata thereto published in notification No. S.O. 530 (E) dated the 17th July, 1992.
[Placed in Library. See No. LT. - 2449/92]

**Notifications Under Customs Act, 1962,
Income Tax Act, 1961, and Central
Excise and Salt Tax Act, 1944**

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
REMESHWAR THAKUR): I beg to lay on
the Table:-

- (1) A copy each of the following Notifications (Hindi and English version) under section 159 of the Customs Act, 1962:-
- (i) The Customs House Agents Licensing (Amendment) Regulations, 1992 published in Notification No. G.S.R. 448 (E) In

- Gazette of India dated the 30th April 1992 together with an explanatory memorandum.
- (ii) G.S.R. 450 (E) published in Gazette of India dated the 30th April, 1992 together with an explanatory memorandum making certain amendments to Notification No. 26/92 Cus., dated the 1st March, 1992 so as to exclude ball bearings from the purview of the notification.
- (iii) G.S.R. 451 (E) published in Gazette of India dated the 30th April, 1992 together with an explanatory memorandum seeking to prescribe concessional rate of basic customs duty on Ethyl Benzene, Styrene, Butene -I and Pure Octene.
- (iv) G.S.R. 452 (E) published in Gazette of India dated the 30th April, 1992 together with an explanatory memorandum making certain amendments to certain notifications so as to *inter -alia* provide full exemption from import duty on certain specific drugs and drug intermediates.
- (v) G.S.R. 453 (E) published in Gazette of India dated the 30th April, 1992 together with an explanatory memorandum seeking to prescribe a basic customs duty of 50 per cent *ad valorem* on specified drug intermediates required for the manufacture of bulk drugs.
- (vi) G.S.R. 454 (E) published in Gazette of India dated the 30th April, 1992 together with an explanatory memorandum making certain amendments to Notification No. 208/81 Cus., dated the 22nd September, 1981 so as to extend full customs duty exemption to specified life saving medicines/ drug/formulations.
- (vii) G.S.R. 455 (E) published in Gazette of India dated the 30th April, 1992 together with an explanatory memorandum prescribing effective rates of basic customs duty on ball and roller bearings and parts thereof.
- (viii) G.S.R. 456 (E) published in Gazette of India dated the 30th April, 1992 together with an explanatory memorandum prescribing a basic customs duty of 35 per cent *ad valorem* on aseptic form fill seal machines for Pharmaceutical industry.
- (ix) G.S.R. 457 (E) published in Gazette of India dated the 30th April, 1992 together with an explanatory memorandum regarding exemption to specified capital goods for the manufacture of flyash and phospho-gypsum bricks from the whole of the duty of customs leviable thereon.
- (x) G.S.R. 458 (E) published in Gazette of India dated the 30th April, 1992 together with an explanatory memorandum prescribing a basic customs duty of 35 per cent *ad valorem* on certain specified raw materials for the manufacture of specified electronics goods subject to certain conditions.
- (xi) G.S.R. 459 (E) published in Gazette of India dated the 30th April, 1992 together with an explanatory memorandum prescribing a basic customs duty of 35 per cent *ad valorem* on certain specified raw materials for the manufacture of specified electronic goods subject to certain conditions.
- (xii) G.S.R. 460 (E) published in Gazette of India dated the 30th April, 1992 together with an explanatory memorandum prescribing a basic customs duty of 55 per cent *ad valorem* on certain specified piece parts for the manufacture of electronics foods subject to certain conditions.

[Sh. Remeshwar Thakur]

- (xiii) G.S.R. 461(E) published in Gazette of India dated the 30th April, 1992 together with an explanatory memorandum prescribing a basic customs duty of 55 per cent on certain specified piece for the manufacture of electronic goods subject to certain conditions.
- (xiv) G.S.R. 462 (E) published in Gazette of India dated the 30th April, 1992 together with an explanatory memorandum reducing the basic duty on 6 more items of trimmings and embellishments for ready-made garments industry to 40 per cent *ad valorem*.
- (xv) G.S.R. 463 (E) published in Gazette of India dated the 30th April, 1992 together with an explanatory memorandum making certain amendments to Notification No. 117/92 -Cus., dated the 1st March, 1992.
- (xvi) G.S.R. 464 (E) published in Gazette of India dated the 30th April, 1992 together with an explanatory memorandum rescinding Notification Nos. 93/92 -Cus., and 94/92 - Cus., dated the 1st March, 1992.
- (xvii) G.S.R. 465 (E) published in Gazette of India dated the 30th April, 1992 together with an explanatory memorandum making certain amendments to Notification No. 122/92 - Cus., dated the 1st March, 1992.
- (xviii) G.S.R. 466 (E) published in Gazette of India dated the 30th April 1992 together with an explanatory memorandum making certain amendments to Notification No. 124/92 Cus., dated the 1st March, 1992.
- (xix) G.S.R. 467 (E) published in Gazette of India dated the 30th April, 1992 together with an explanatory memorandum making certain amendments to Notification No. 136/92 -Cus., dated the 1st March, 1992.
- (xx) G.S.R. 468 (E) published in Gazette of India dated the 30th April, 1992 together with an explanatory memorandum making certain amendments to Notification No. 137/92 Cus., dated the 1st March, 1992.
- (xxi) S.O.474 (E) published in Gazette of India dated the 26th June together with an explanatory memorandum regarding rates of exchange for conversions of certain foreign currencies into Indian currency or *vice versa*.
- (xxii) S.O. 475 (E) published in Gazette of India dated the 26th June, 1992 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or *vice versa*.
- (xxiii) G.S.R. 541 (E) published in Gazette of India dated the 20th May, 1992 together with an explanatory memorandum making certain amendments to Notification No. 159/92 Customs dated the 8th April, 1992.
- (xxiv) The Baggage (Second Amendment) Rules, 1992 published in Notification No. G.S.R. 602 (E) in Gazette of India dated the 19th June, 1992 together with an explanatory memorandum.
- (xxv) The Transfer of Residence (Second Amendment) Rules, 1992 published in Notification No. G.S.R. 603 (E) in Gazette of India dated the 19th June 1992 together with an explanatory memorandum.
- (xxvi) The Tourist Baggage (Amendment)

- Rules, 1992 published in Notification No. G.S.R. 604 (E) in Gazette of India dated the 19th June together with an explanatory memorandum.
- (xxvii) G.S.R. 605 (E) published in Gazette of India dated the 19th June, 1992 together with an explanatory memorandum making certain amendments to Notification No. 137/90 Cus., dated the 20th March, 1990.
- (xxviii) The Baggage (Third Amendment) rules, 1992 published in Notification No. G.S.R. 633 (E) in Gazette of India dated the 23rd June, 1992 together with an explanatory memorandum.
- (xxix) G.S.R. 668 (E) published in Gazette of India dated the 6th July, 1992 together with an explanatory memorandum making certain amendments to Notification No. 172/92 -Cus and 174/92 - Cus., dated the 30th April, 1992.
- (xxx) G.S.R. 669 (E) published in Gazette of India dated the 6th July, 1992 together with an explanatory memorandum making certain amendments to Notification Nos. 290/90 -Cus., dated the 17th December, 1990.
[Placed in Library. See No. LT - 2450/92]
- (2) A copy of the Income-tax (Fifteenth Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. S.O. 529 (E) in Gazette of India dated the 17th July, 1992 under section 296 of the Income-tax Act, 1961.
[Placed in Library. See No. LT - 2451/92]
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise and Salt Act, 1944:-
- (i) G.S.R. 653 (E) published in Gazette of India dated the 1st July, 1992 together with an explanatory memorandum making certain amendments to Notification No. 27/90 -CE dated the 20th March, 1990 so as to fully exempt sticker kumkum from excise duty.
- (ii) G.S.R. 670 (E) published in Gazette of India dated the 7th July, 1992 together with an explanatory memorandum making certain amendments to Notification No. 177/86 -CE dated the 1st March, 1986 so as to raise the ceiling limit for taking credit of excise duty under the MODVAT scheme from Rs. 660 to Rs. 920 per tonnes.
[Placed in Library See No. LT - 2452/92]
- Notifications Under Deposit Insurance and Credit Guarantee Corporation Act, 1961, statement showing reason for delay in laying the Annual Report and Audited Accounts of Indian Investment Centre for 1989-90 and 1990-91, Report of the Allgarh Gramin Bank, Allgarh for 1991-92 etc.**
- THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): I beg to lay on the Table:-
- (1) A copy each of the Deposit Insurance and Credit Guarantee Corporation (Amendment) Regulations, 1991 (Hindi and English versions) published in Notification No. DICGC/309/BS - 17/91 in Gazette of India dated the 23rd February, 1991 under sub-section (4) of section 50 of the Deposit Insurance and Credit Guarantee Corporations Act, 1961.
[Placed in Library. See. No. LT - 2453/92]
- (2) A statement (Hindi and English versions) showing reasons for delay

- in laying the * Annual Report and Audited Accounts of the Indian Investment Centre for the years 1989-90 and 1990-91.
[Placed in Library. See No. LT-2454/92]
- (3) A copy each of the following reports (Hindi and English versions):-
- (i) Report of the Aligarh Gramin Bank, Aligarh for the year 1991-92 together with Accounts and Auditor's Report thereon.
[Placed in Library. See No. LT-2455/92]
- (ii) Report of the Hisar Sirsa Kshetriya Gramin Bank, Hisar for the year 1991-92 together with Accounts and Auditor's Report thereon.
[Placed in Library See No. LT-2456/92]
- (iii) Report of the Yavatmal Gramin Bank, Yavatmal for the year 1991-92 together with Accounts and Auditors Report thereon.
[Placed in Library. See No. LT-2457/92]
- (iv) Report of the Etawah Kshetriya Gramin Bank, Etawah for the year 1991-92 together with Accounts and Auditor's Report thereon.
[Placed in Library. See No. LT-2458/92]
- (v) Report of the Valsad Dangs Gramin Bank, Valsad for the year 1991-92 together with Accounts and Auditor's Report thereon.
[Placed in Library See No. LT-2459/92]
- (vi) Report of the Jamuna Gramin Bank, Agra for the year 1991-92 together with Accounts and Auditor's Report thereon.
[Placed in Library. See No. LT-2460/92]
- (vii) Report of the Barabanki Gramin Bank, Barabanki for the year 1991-92 together with Accounts and Auditor's Report thereon.
[Placed in Library See No. LT-2461/92]
- (viii) Report of the Ambala Kurukshetra Gramin Bank, Ambala City for the year 1991-92 together with Accounts and Auditor's Report thereon.
[Placed in Library. See No. LT-2462/92]
- (ix) Report of the Thane Gramin Bank, Thane for the year 1991-92 together with Accounts and Auditor's Report thereon.
[Placed in Library See No. LT-2463/92]
- (x) Report of the Gwalior Datia Kshetriya Gramin Bank for the year 1991-92 together with Accounts and Auditor's Report thereon.
[Placed in Library. See No. LT-2464/93]
- (xi) Report of the Sultanpur Kshetriya Gramin Bank, Sultanpur for the year 1991-92 together with Accounts and Auditor's Report thereon.
[Placed in Library See No. LT-2465/92]
- (xii) Report of the Varada Grameena Bank Kurmta for the year 1991-92 together with Accounts and Auditor's Report thereon.
[Placed in Library. See No. LT-2466/92]
- (xiii) Report of the Sri Rama Grameena Bank, Nizamabad for the year 1991-92 together with Accounts and Auditor's Report thereon.
[Placed in Library. See No. LT-2467/92]
- (xiv) Report of the Faizabad Kshetriya Gramin Bank, Faizabad for the year

449 *Bill introduced*

SRAVANA 16, 1914 (SAKA)

Bill introduced 450

1991-92 together with Accounts and Auditor's Report thereon.
[Placed in Library See No. LT - 2468/92]

"That leave be granted to introduce a Bill to check unauthorised entry of foreign nationals into the country and for their deportation and for matters connected therewith."

MR. DEPUTY SPEAKER: The House shall now take up the Private Members Business. Now, we can take up the introduction of the Bills. Shrimati Basava Rajeswari.

The motion was adopted

SHRIMATI BASAVA RAJESWARI: I introduce the Bill.

Shri Arjun Charan Sethi - Absent.

15.06 hrs.

WORKING CHILDREN WELFARE BILL*

[English]

SHRIMATI BASAVA RAJESWARI (Bellary): I beg to move for leave to introduce a Bill to provide for certain welfare measures for working children.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for certain welfare measures for working children".

The motion was adopted

SHRIMATI BASAVA RAJESWARI: I introduce the Bill.

15.06 1/2 hrs.

PREVENTION OF INFLUX OF FOREIGN NATIONALS IN THE COUNTRY BILL*

[English]

SHRIMATI BASAVA RAJESWARI (Bellary): I beg to move for leave to introduce a Bill to check unauthorised entry of foreign nationals into the country and for their deportation and for matters connected therewith.

MR. DEPUTY SPEAKER: The questions is:

15.07 hrs.

SMALL FAMILY NORM (PROMOTION AND MOTIVATION) BILL*

[English]

SHRI R. SURENDER REDDY (Warangal): I beg to move for leave to introduce a Bill to provide for free accommodation and other facilities to the families having one child and to all unmarried persons and for matters connected therewith.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for free accommodation and other facilities to the families having one child and to all unmarried persons and for matters connected therewith."

The motion was adopted.

SHRI R. SURENDER REDDY: I introduce the Bill.

15.07 1/2 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Article 371)

[English]

SHRI DILEEP BHAI SANGHANI (Amreli): I beg to move for leave to introduce